

**In The Central Administrative Tribunal,
Jaipur Bench, Jaipur**

CA/TA/MP. No. ^(60X)/1993 (in CP. 54/93)

Aravind Singh

Versus

P.V. Vaidhyanathan (CA 355/93)
& Ors - (S.M. P. - Bala)

Date of Order

Orders

This is an M.A. (in CP No. 54/93 - in CA No. 355/93) for recalling the order dated 24-11-93, passed by Hon'ble V.C. Shri D.L. Mehta & Hon'ble Mr. P.P. Srivastava, Member (A). in the CP. It is in order.

50 (5) 24/11

24/11

Register & Put up in Court for admission on 24-11-93 as prayed for

**REGISTRAR
C.A.T., JAIPUR**

24.11.93

Mr. R.C. Gaur - Counsel for the applicant.
Mr. Hanish Khanna - Counsel for the respondents.

Heard the learned counsel for the parties in CP 54/93 & CA 355/93. Directions were given for the issuance of the bailable warrants against the Contemners No 2 and 3. Mr. Khanna has filed the application and he submits that he will see that the order is complied with and he prays that the presence of the Contemners be dispensed with. We doubt agree to this. Instead of issuing warrants, directions are given on the understanding given by Mr. Khanna that Contemners No 2 and 3 shall appear in person with a compliance report on 14-12-93. Bailable warrants need not to be issued. Copy of this order has been placed on CP 54/93 & CA 355/93.

Copy Recd
15-12-93
In M.A. Order
A.H.

(P.P. Srivastava)

(D.L. Mehta)

Chairman

Agarwal